

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-1946/2024, IA-1951/2024, IA-463/2024, IA-144/2024, IA-6681/2023
IA-3551/2021, IA-3885/2022, IA-2442/2021, IA-2987/2021, IA-1417/2021

IN

IB-2311(ND)/2019

IN THE MATTER OF:

M/s. Zep Infratech Ltd.

.... Petitioner/Applicant

Vs.

M/s Earth Water Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 26.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Rashmi Malhotra, Adv., Mr. R K Gupta & Ms.
Swaralipi Deb Roy, Advs. In IA-1417/2021

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **10.05.2024.**

-Sd-

(COURT OFFICER)